Opening of a Regional Office of the State Bank of Hyderabad in Marathwada

992. SHRI DEORAO PATIL: Will the Minister of FINANCE be pleased to state:

- (a) whether Maharashtra Government have made any request to the Government of India to direct the State Bank of Hydrabad to open a regional office in the Marathwada region of Maharashtra; and
- (b) if so, what action has been taken by Government in this regard?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN): (a) and (b) In a letter addressed to the Finance Minister, Chief Minister, Maharashtra had suggested transfer of lead responsibility for the Districts of Bhir, Nanded, Osmanabad and Parbhani from the State Bank of Hyderabad to the State Bank of India. In the alternative it was suggested that a fully empowered Regional Office of the State Bank of Hyderabad may be set up in Marathwada.

The State Bank of India have reported that preliminary arrangements for transfer of lead responsibility in respect of districts already proposed by the State Bank of Hyderabad, including the four districts of Marathwada, mentioned above, are being undertaken. In the meanwhile, the State Bank of Hyderabad have set up a Special Advances Cell at Aurangabad and have sent a Special Task Force to visit all their branches in their lead districts in Marathwada Region to expedite disposal of pending loan applications.

In view of these developments, State Bank of India has not considered it necessary at this stage to establish a fully empowered Regional Office of the State Bank of Hyderabad, for the Marathwada Region.

करों की बकाया राशि

993. **क्षी देवराज पाटिल** : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

(क) स्रायकर, धन कर स्रौर निगम कर की बकाया राशियों के संबंध में अदुयतन स्थिति क्या है; स्रौर (ख) इन करों की वकाया राणि नुरंत वसूल करने के लिये क्या विशेष उपाय किये जा रहे है ग्रीर सरकार कब तक इस बकाया राणि को वसूल कर लेने की ग्राणा रखनी है?

† Tax arrears

993. SHRI DEORAO PATIL: Will the Minister of FINANCE be pleased to state:

- (a) the latest position in regard to the arrears of income-tax, wealth tax and the corporate tax; and
- (b) the details of specific steps being taken to realise forthwith the arrears of these taxes and the time by when Government expect to realise these arrears?]

विस्त मंत्रालय में राज्य मंत्री
(श्री के० आर० गणेश): (क) 31 मार्च
1974 को जो स्थिति वर्तमान थी,
उसके ध्रनुसार श्रायकर, निगम कर
तथा धन-कर की सकल तथा शुद्ध
बकाया रकमो का विवरण नीचे दिया
गया है:---

न	कल ब काया मांग	णुद्ध बकाया
	(करोड़	रुपयों में)
श्राय-कर	631.61	385.04
निगम-क⊽	183.99	86.09
जोड़	815.60	471.13
धन-कर	29.37*	18.13*

*ग्रनन्तिम

श्राय-कर (श्रीर निगम-कर) तथा धन-कर की सकल बकाया रकमों का व्यीरा ऋमणः ग्रनुबन्ध 'क' श्रीर 'ख' मे दिया गया है।

(ख) पिछले तीन वर्षों में आय-कर (और निगम-कर) तथा धन-कर की

^{†[]} English translation.

बकाया में मे वसूल हुई बकाया में कम की गयी रकम नीचे दी गयी है:

व वित्तीय वर्ष		सूल हुई/कम की ग़ि रकमे
	प्राय- कर	धन-कर्
	(करो	ड़ रुपयों में)
1971-72	303.64	उपलब्ध नहीं।
1972-73	324.18	उपलब्ध नहीं ।
1973-74	329.05	14.02

बकाया को यथासंभव शीघ समाप्त करने के लिए प्रत्येक मामले की स्थिति तथा तथ्यों को निगाह में रखकर सभी कानूनी उपाय किये गये हैं तथा किये जा रहे हैं जिनमें निम्नलिखित भी गामिल हैं:—

- (1) कर की अदायगी नहीं कारो पर अग्रय-कर श्रिधिनियम की धारा 221 के अधीन दण्ड लगाना ।
- (2) कर-निर्धारिती को देय धन को धारा 226 (3) के ग्रधीन कुर्की करना।
- (3) न्यायालयों में धारा 226 (4) के प्रधीन धन की कुर्की करना।
- (4) धारा 226 (5) के ग्रधीन चल सम्पत्ति की जब्ती तथा विक्री।
- (5) धारा 222 के म्रधीन वसूली प्रमाणपत्र जारी करना।
- (6) ग्रचल/चल सम्पत्ति की कुर्की/ बिक्री।
- (7) कर-निर्धारिती को सिविल कैंदमें रखना।

धन-कर की वकाया को समाप्त करने के लिए भी इसी प्रकार के उपाय किये जा रहे हैं। वकाया विभिन्न कारणों से वाकी पड़ी हैं जैसे :—निर्णयाधीन अपीलें, न्यायालयों द्वारा दिये गये स्थगन आदेण, दोहरे आयकर से राहत पर निर्णय, कम्पनिया परिसमाप्त हो गई आदि, आदि। पिछले तीन वर्षों में वकाया की जो वसूली/कमी हुई है उससे पता चलता है कि बकाया की वसूली/कमी में सुधार हो रहा है।

to Questions

अनुबन्ध 'क'
आय-कर की बकाया रकम का
31 मार्च 1974 को कारणवार ब्यौरा
(करोड रुपयों में)

- संकल बकाया रकम 815.60
- बकाया रकम का विवरणः
- तिमाही की समाप्ति से पूर्व देय नहीं हुई रकमें 199.94
- वे रकमें जिनके लिये स्थगन स्वीकृत किये गये हैं:
 - (क) न्यायालयों द्वारा 23.32
 - (ख) <mark>ग्राय-कर प्रा</mark>धि-कारियों द्वाराः
 - (i) ग्रपीलों के निपटान होने तक 63.10
 - (ii) निर्णयाधीन या याचिकाग्रों के निप-टान होने तक 4.10
 - (iii) ग्रन्य कारणों से 8.65

6-13 RSS/ND/74

4. ऊपर मद 3 में समाविष्ट	(करोड़	9. ग्रतिरिक्त लाभ कर की (क	रोड़ रुपयों में)
नहीं की गयी रकमें जिन- के लिये किस्तें स्वीकृत	रुपयों में)	बकाया रकम	8.47
की गई है ।		10. व्यापार लाभ कर की	
`		बकाया रकम	1.03
(i) स्रपीलो के निप-		0 2/10 5 2 2 2	
टान होने तक	12.66	11. ग्रपीलों/निर्णयों में विवाद-	
(ii) याचिकाम्रों के		ग्रस्त रकमे किन्तु जिन-	
. निर्णय होने तक	2,06	के बारे में स्थगन ग्रादेश	
(iii) भ्रन्य कारणों से	10.00	नही दिया गया भ्रथवा जो	
(गा) अन्य कारणा स	19.89	किस्तो में समाविष्ट नहीं	
शुद्ध बकाया रकमें (मद II		की गई	85 29
की मद 1, 2, 3 स्रौर 4		12. भ्रन्य सभी बकाया रकमें	301.21
को ι में से घटा करके)	471,13		
 दौहार कराधान ग्रथवा 		जोड़:	815.60
इ. पाहार करावान अथवा ग्र न्य राहत दावों के			
त्रिपटान होने तक रकम	6.68	अन् बन्ध 'ख'	
•	0.06	अनुबन्ध ख 31 मार्च 1974 को धन-	कर की
 वट्टे खाते डालने/ग्राय को 		बकाया रकम का कारण-वा	_
कम दिखाने की याचिका		जनगणा रमाम मार्ग मार्ग-ला	(041(1
पर विचार होने तक रकमे	32.74	(करोड़	रुपयों में)
7. परिसमापनाधीन कर्म्पानयो	!	I. सकल बकाया रकम	29.37
मे प्राप्य रकम	12.08	II. बकाया रकम का विवरण :	
 जो व्यक्ति भारत छोड़ गये 		1. तिमाही की समाप्ति से	
है ग्रौर/ ग्र थवा जिनका		पूर्व देय नहीं हुई रकम	7.15
पता नहीं लग रहा है ग्रौर $/$		<u> </u>	
ग्रथवा जिनके पास कोई		2. समायोजन/सत्यापन की जाने वाली रकमें	0.39
ज्ञात परिसम्पत्तियां नहीं			
है ग्रौर∕ ग्र थवा जिनकी		 वे रकमें, जिन्हें नीचे उल्लि- 	
परिसम्पत्तियां पाकिस्तान		खित कारणों से स्थगन-	
स्थित निष्कान्त सम्तत्ति		भ्रादेश की मंजूरी दी गयी	:
ग्रभिरक्षक के पास है ग्रौर∕		(क) न्यायालयों द्वारा	0.77
ग्रथवा जो दिवालियेपन		(ख) धन-कर ग्रधि-	
की कार्यवाहियों में ग्रस्त	•	कारियों द्वारा	
है रोमे व्यक्तियों मे प्राप्य			
रकमें (ऊपर मद 6 में		(i) ग्रपीलों के नि-	
समाविष्ट रकमों से		पटान होने तक	
भिन्न)	23.63	(जिसमें सुरक्षात्मक	

Written Answers

•	
कर-निर्धारण के	(करोड़
ग्रन्तर्गत रकम शा-	रुपयों मे)
मिल है)	1.76
(ii) निर्णय याचि-	
काम्रों के निपटान	
होने तक	0.10
(iii) भ्रन्य कारणों से	0.83
 बे रकमें, जो उपर्युक्त मद 	
3 में समाविष्ट नहीं है	
ग्रौर जिनके लिए किश्तों	
की मंजूरी दी गयी है :	
` (i) ग्रपीलो केनि	
पटान होंने तक	0.08
(ii) निर्णय $/$ रिट या-	
चिकाएं	
(iii) श्रन्य कारणों से	0 16
शुद्ध बकाया रकम (मद II	
की मद 1, 2, 3 तथा 4	
को मदा में से घटाकर)	18.13
 दोहरे कराधान ग्रथवा 	
ग्रन्य राहत दावों के	
निर्णय होने तक रकमें	0 08
 बट्टेखाते डालने/आय को कम 	
दिखाने की याचिकात्रों	
पर निर्णय के लिए वि-	
चाराधीन रकमें	0 19
7. परिसमापनाधीन कम्पनि-	
यों से प्राप्य रकमें	
(क) जो प्रमाणपत्नों के	
म्रधीन भ्राती है	0 08
(ख) ग्रन्य	0.01
8. जिन व्यक्तियों ने भारत	

दिया

तथा/प्रथवा

जिनका कोई प्रता-पता नहीं तथा/ग्रथवा जो दिवालियेपन की कार्य- वाहियों मे ग्रन्तर्गस्त है, उनसे प्राप्य रकमें (जिसमें उपपृंक्त मद 6 में दी गई रकमें शामिल नहीं है) 9. ग्रपीलो/निर्णयों में विवादग्रस्त रकमें, किन्तु जिनके बारे में स्थगन- ग्रादेश नहीं दिया गया	(करोड़ रुपयों में) 0.75
श्रथवा जो किश्तों में समाविष्ट नहीं की गयी	1 95
10. भ्रन्य सभी बकाया रकमे	15 07
जोड	29.37

to Questions

†[THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) The position of gross and net arrears of Income-tax, Corporation-tax and Wealth-tax as on 31-3-1974 is as follows:---

	Gross demand outstanding	Net arrears
	(In crores o	f(Rs.)
Income-tax	631.61	385.04
Corporation-tax	183.99	86.09
Total	815.60	471.13
Wealth-tax	29.37*	18.13*

*Provisional

The break-up of gross arrears of Income-tax (including Corporation-tax) and Wealth-tax is given in Annexures 'A' and 'B' respectively.

(b) The amount of collection/reduction out of arrears of Income-tax (including Corporation-tax) and Wealth-tax during the last 3 years is as follows:--

^{†[]} English translation.

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Collection/reduction out of arrears	
Income-tax	Wealth-tax
(In crores of Rs.)	
303.64	Not available
324. 18	Not available
329.05	14.02
	out of arr Income-tax (In crore. 303.64 324.18

All steps provided in law, including the following, have been taken and are being taken depending upon the facts and circumstances of each case to liquidate the arrears as early as possible :-

- (1) Levy of penalty u/s 221 of the Income-tax Act, 1961 for non-payment of tax.
- (2) Attachment of money due to the assessee u/s 226(3).
- (3) Attachment of money in courts u/s 226(4),
- (4) Distraint and sale of movable property u/s 226(5).
- (5) Issue of Recovery Certificates u/s 222.
- (6) Attachment/sale of movable/immovable property.
- (7) Detention of assessee in Givil Prison.

Similar steps are being taken for liquidating the arrears of Wealth-tax also.

The arrears are outstanding for various reasons such as, pending appeals, stay by courts, settlement of DIT relief, companies having gone into liquidation, etc. The collection/reduction of arrears during the past three years would indicate that collection/ reduction of arrears is improving.

Annexure 'A'

Reasonwise break-up of arrears of Income-tax as on 31-3-1974

In crores of rupees)

- I. Gross Arrears 815.60
- II. Particulars of Arrears:
- 1. Amounts not fallen due before 199 94 the end of the quarter.
- 2. Amounts claimed to have 10.75 been paid as advance tax or as deduction at source which is awaiting adjustments/verification.

3. Amounts for which stay has been granted:	(In crores of rupees)
(a) by courts	23.32
(b) by I.T. authorities:	
(i) Pending disposal of appeals.	63.10
(ii) Pending disposal of settlement petitions.	4.10
(iii) For other reasons.	8.65
4. Amounts not covered by item 3 above for which instalments have been granted:	
(1) Pending disposal of appeals.	12.66
(ii) Pending disposal of settlement petitions.	2.06
(iii) For other reasons. Net Arrears (I minus Item 1, 2, 3	19.89
and 4 of Item II	471.13
5. Amount pending settlement of D.I.T. or other relief claims.	6.68
6. Amounts pending consideration of write-off/scaling down petition.	32.74
7. Amount due from companies under liquidation.	12. 08
8. Amounts due from persons who have left India and/or not traceable and/or who have no known assets and/or whose assets vest with the Custodian of Evacuee Property, Pakistan and/or who are involved in insolvency proceedings (excluding amounts covered by Item 6 above).	23.63
9. Arrears of E.P.T.	8.47
10. Arrears of B.P.T.	1.03
11. Amounts disputed in appeals/ references but not stayed or covered by instalments.	85.29
12. All other amounts in arrears	301.21
Taris	015 60

TOTAL

815.60

1.95

Annexure 'B'

Reasonwise break-up of arrears of Wealth-tax as on 31-3-1974

(In crores of rupees)

0.77

1.76

0.83

0.08

. .

0.16

0.08

I.	Gross Arrears.	29.37

- II. Particulars of Arrears:
- 1. Amounts not fallen due before 7.15 the end of the quarter.
- 2. Amounts awaiting adjustments/ 0.39 verification.
- 3. Amounts for which stay has been granted:
 - (a) by the Courts
 - (b) by the W.T. authorities
 - (i) pending disposal of appeals (including amount under protective assessments).
 - (ii) pending disposal of 0.10 settlement petitions.
 - (iii) For other reasons.
- Amounts not covered by item
 above and for which instalments have been granted:
 - (1) pending disposal of appeals.
 - (ii) settlements/writ petitions
 - (iii) For other reasons

Net arrears (I minus item 1, 2, 3 18.13 and 4 of item II)

- 5. Amounts pending settlement D.I.T. or other relief claims.
- 6. Amounts pending consideration of write-off scaling down petition.
- Amounts due from companies under liquidation.
 - (a) Those covered by certificates.

 (b) Others.
 - (b) Others.
- 8. Amounts due from persons who 0.75

have left India and/or not (In crores traceable and/or who are involved in insolvency proceedings (excluding amounts covered by Item 6 above.)

- Amounts disputed in appeals/ references but not stayed or covered by instalments.
- 10. All other amounts in arrears. 15.07

 Total 29.37

Resumption of Canadian Aid

994. SHRI K.P. SINGH DEO : SHRI LOKANATH MISRA :

Will the Minister of FINANCE be pleased to state .

- (a) whether Canada has agreed to resume aid to India consequent upon the talks held between the representatives of India and Canada, and
- (b) if so, what are the details of the fresh agreement entered into between the two Governments in this regard?

THE MINISTER OF FINANCE (SHRIY. B. CHAVAN): (a) and (b) Following India's peaceful nuclear experiment on 18th May 1974, Canada announced suspension of aid to India in the field of nuclear development. Canada further announced that their assistance to India for food, fertilizers and agriculture would continue. This position has not undergone change after the Indo-Canadian talks held in Ottawa from 29th to 31st July 1974. These bilateral talks will be further continued. In the meanwhile no fresh aid agreements have been entered into between the two Governments.

Sugar export

995. SHRI AWADHESHWAR PRASAD SINHA: Will the Minister of COMMERCE be pleased to state:

- (a) the quantity of sugar proposed to be exported during the year 1974 and the names of the countries to which it is to be exported;
- (b) what are the proposals for export of sugar to those countries; and